CENTRAL ADMINISTRATIVE TRIBUNAL BANGALORE BENCH

Second Floor, Commercial Complex, Indiranagar, EANGALORE - 560 038.

Review Application No.10/1995 in

Dated: 7 APR 1995

APPLICATION NO. 934/93,183 and 184 of 1994.

APPLICANTS: \$/\$ri. A. N. Taragundi and two others., V/S.

RESPONDENTS: Secretary, Ministry of Communications, New Delhi and others.

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1. Sri.H.K.S.Holla,#dvocate, No.34/3, Second Floor, Fifth Main,%myxxxx Emmpke Gandhinagar,Bangalore-9.

Subject: Ferwarding copies of the Orders passed by the Central Administrative Tribunal, Bangalore-38.

Please find enclosed herewith a copy of the Order/
Stay Order/Interim Order, passed by this Tribunal in the above

mentioned application(s) on

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REVIEW APPLICATION NO.10/1995 IN O.A. 934/93 & 183 & 184/1994

DATED THIS THE TWENTYNINETH DAY OF MARCH, 1995

Mr. A.N. VUJJANARADHYA, MEMBER(J)

MI. T.V. RAMANAN, MEMBER(A)

- 1. Mr. A.N. Teragundi Aged about 45 years Occn. Assistant Engineer (TES Group 'B' cadre) 0/0 Chief General Manager Telecom Quality Assurance 61, Cockburn Road Bangalore-560 001.
- 2. Mr. K.f. Narayana Rao S/o. Late P. Krishna Rao Aged about 46 years Occn. Assistant Engineer (TES Group 'B' Cadre) 0/0 Director (QA) Department of Telecom CACT Complex, Doorvaninager Bangalore-560 016.
- 3. Mr. N. Ramanathan S/o. R. Natarajan Aged about 43 years Occn. Assistant Engineer (TES Group 'B' Cadre) O/o General Manager Component Approval Centre Telecom (CACT), Dooravaninagar Bangalore-560 016.

Applicants

- 1. Union of India to be represented by its Secretary to Ministry of Communications, New Delhi.
- 2. Department of Telecommunications to be represented by its Heed of the Department, Sanchar Bhavan New Delhi.

Chief Ceneral Manager Telecom .: quality Assurance (QA) 51. Cockburn Road, Bangalore-1. Respondents

ORDER

Mr. T.V. Ramanan, Member(A):

O.A. 934/1993 & 183 & 184/1994 were disposed of by means of a considered order on 10.6.1994. The applicants feeling aggrieved by the said order have filed this R.A. along with M.A. 151/1995 seeking condonation of delay of 210 days on the ground that subsequently having come to know that there are some decisions which were not referred to when the O.A.s were heard and therefore it is necessary to condone the delay and review the order.

The Review applicants do not contend that there is any error apparent on the face of the record which is required to be rectified by means of this review. It is not even their case of having found any new material that was not available to them when the C.As were heard. The present contention is that Hyderabad Bench of this Tribunal in O.A. Nos. 1070/1990 and other connected cases, which came to be decided on 31.1.1995 held that seniority should be shown only at one place and that however the Tribunal had declined to grant any relief with regard to relaxation for a period of 12 years for promotion to the post of Senior Assistant Engineers. This decision is not of any assistance to the review applicants herein because we have also taken the same view even though the question of seniority was not a question which survived for our consideration. The question of correctness or otherwise of our reference to the decision in Smt. R. prabhadevi & Ors. Vs. Govt. of India & Ors. (1988(7)

ATC 63) cannot be agitated in this review application.

the applicants are aggrieved on the basis of our decision

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as erroneous, the remedy open to them is elsewhere and not before this Tribunal seeking to reargue the same matter again. It was not as if that the decision alleged to have been rendered by this Tribunal in O.A. No.403/1992 in Smt. Leelamma Jacob and Ors. was not known to the applicants. We therefore, see no merit to consider this application and accordingly by way of circulation in terms of Rule 17(3) of the CA^T (Procedure) Rules, 1987 we dismiss the same as also M.A. 151/1995 as no sufficient grounds are also made out to condone the delay, expan

(T.V. RAMAINAN) MEMBER (A)

Sd/-

(A.N. VUJJANARADHYA) MEMBER ()

TRUE COPY

Central Administrative Tribunal Bengalore Bench

Bangalore